

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2015

Subject : Default in payment Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening Letter of Credit towards the non-payment of Deviation Charges.

Date of hearing : 18.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Northern Regional Load Despatch Centre

Respondent : Power Development Department, J&K

Parties present : Shri H.K. Chawla, NRLDC
Ms. Supriya Singh, NRLDC
Shri Arif S. Mir, Advocate, J&K

Record of Proceedings

The representative of the petitioner submitted that as on date, an amount of ₹ 18.57 crore is outstanding against Power Development Department, Jammu and Kashmir (PDD, J&K) towards UI charges. The representative of the petitioner further submitted that in addition to the outstanding UI charges, an amount of ₹ 198.07 crore has accumulated against PDD towards deviation charges. He further submitted that since 25.7.2015, no payment has been made by PDD, J&K.

2. Learned counsel for PDD, J&K submitted that Power Development Department has challenged the jurisdiction of the Central Commission before Hon`ble High Court of Delhi. Learned counsel requested for one week time to file reply to the petition which was allowed by the Commission.

3. The Commission directed PDD, J&K to file its reply latest by 28.8.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, by 8.9.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**